

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 488
TO BE ANSWERED ON 24.07.2023**

COMPLAINTS OF CHILD LABOUR UNDER NCLP

**†488. DR. MANOJ RAJORIA:
SHRIMATI RANJEETA KOLI:
SHRI SUMEDHANAND SARASWATI:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received complaints of child labour under the National Child Labour Project (NCLP) in the country including Rajasthan and if so, the details thereof and action taken thereon, district-wise;**
- (b) whether the Government has enacted any penal law to prevent child labour and if so, the action taken so far, under the said law; and**
- (c) whether the Government is considering strict action against child labour and if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): As per “Crime in India” a publication of National Crime Records Bureau, 613 number of cases were registered during calendar year 2021 under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country. State-wise details are annexed.

(b) & (c): The Government is pursuing multipronged strategy to eliminate child labour and has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right to free education and general socio-economic development. The details of statutory and legislative measures, rehabilitation strategy and education are as under:

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- (i) Enactment of the Child and Adolescent Labour (Prohibition & Regulation) Act, 1986. The Act *inter-alia* covers complete prohibition of work or employment of children below 14 years of age in any occupation or process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. It also provides for stricter punishment for employers for violation of the Act and made the offence as cognizable.**
- (ii) Framing of the Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988. The Rules *inter -alia*, provide for District Nodal Officer (DNO) and Task Force at district level under chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced.**
- (iii) Ministry of Labour & Employment has framed model State Action Plan enumerating action points to be taken by respective State Governments for eradication of child labour.**

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Annexure

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 488 FOR 24.07.2023 RAISED BY DR. MANOJ RAJORIA, SHRIMATI RANJEETA KOLI AND SHRI SUMEDHANAND SARASWATI REGARDING COMPLAINTS OF CHILD LABOUR UNDER NCLP

Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories -wise:

| Sl | State/UT | 2021 |
|----|-----------------------------|------------|
| 1 | Andhra Pradesh | 12 |
| 2 | Arunachal Pradesh | 0 |
| 3 | Assam | 78 |
| 4 | Bihar | 14 |
| 5 | Chhattisgarh | 0 |
| 6 | Gujarat | 40 |
| 7 | Haryana | 12 |
| 8 | Himachal Pradesh | 0 |
| 9 | Jharkhand | 5 |
| 10 | Karnataka | 58 |
| 11 | Kerala | 3 |
| 12 | Madhya Pradesh | 5 |
| 13 | Maharashtra | 57 |
| 14 | Meghalaya | 0 |
| 15 | Odisha | 6 |
| 16 | Punjab | 8 |
| 17 | Rajasthan | 19 |
| 18 | Tamil Nadu | 26 |
| 19 | Telangana | 224 |
| 20 | Tripura | 0 |
| 21 | Uttar Pradesh | 1 |
| 22 | Uttarakhand | 25 |
| 23 | West Bengal | 2 |
| 24 | Chandigarh | 7 |
| 25 | D&N Haveli and Daman & Diu+ | 0 |
| 26 | Delhi | 11 |
| | TOTAL | 613 |

Source: Crime in India, National Crime Records Bureau***
